

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
INDIANROOTS SHOPPING LIMITED (FORMERLY NDTV ETHNIC RETAIL LIMITED)

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Indianroots Shopping Limited (Formerly NDTV Ethnic Retail Limited)
2.	Date of incorporation of corporate debtor	28.02.2013
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2013PLC248812
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA: 207, Okhla Industrial Estate, Phase-III, New Delhi – 110020 India
6.	Date of closure of Insolvency Resolution Process	17.11.2021
7.	Liquidation commencement date of corporate debtor	17.11.2021
8.	Name and registration number of the insolvency professional acting as liquidator.	ASHOK KUMAR IBBI/IPA-001/IP-P00847/2017-2018/11430
9.	Address and e-mail of the liquidator, as registered with the Board.	Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 gargashokca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator.	1012, 10 th floor, D – Mall, Netaji Subhash Place, Delhi – 110034 isl.liquidator@gmail.com
11.	Last date for submission of claims	17.12.2021

Notice is hereby given that the National Company Law Tribunal (Bench – III) has ordered the commencement of liquidation of the **Indianroots Shopping Limited (Formerly known as NDTV Ethnic Retail Limited)** on 17.11.2021.

The stakeholders of **Indianroots Shopping Limited (Formerly known as NDTV Ethnic Retail Limited)** are hereby called upon to submit their claims with proof on or before 17.12.2021, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 19.11.2021
Place: New Delhi

KUMAR Digitally signed by
ASHOK KUMAR ASHOK
Date: 2021.11.19
16:42:52 +05'30'
ASHOK KUMAR
LIQUIDATOR
IBBI/IPA-001/IP-P00847/2017-2018/11430

